

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
AT CHENNAI**

Original Application No. 125 of 2023

In the Matter of

Suo Motu

Tribunal on its own motion Based

on the letter petition about "Large Scale

Encroachments in Nalgonda District of Telangana State"

... Applicant

-Vs-

The District Collector,

Nalgonda District,

Telangana and others

... Respondents

REPORT OF THE DISTRICT COLLECTOR, SURYAPET - R4

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Place: Chennai

Date: 07.02.2026

Mrs. H. Yasmeen Ali

Standing Counsel for 4th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application NO. 125/2023 (SZ)

TRIBUNAL ON ITS OWN MOTION SUP MOTU
TELANGANA

...Petitioner

VS

THE DISTRICT COLLECTOR, NALGONDA & OTHERS

....Respondent

**REPORT FILED BY THE DISTRICT COLLECTOR, SURYAPET, RESPONDENT NO.4
TELANGANA STATE**

The Hon'ble National Green Tribunal (South Zone), Chennai passed an order by directing the respondents dated 06-02-2026 which is as stated below:-

The Hon'ble National Green Tribunal (South Zone), Chennai has directed the Revenue Department and the Irrigation Department to take immediate action to remove the encroachments and restore Peddacheruvu to its original extent. Further, the District Collectors of Suryapet, Yadadri Bhuvanagiri and Nalgonda districts, along with the Chief Engineer, Irrigation Department, have been directed to file individual reports detailing:

Action taken for eviction of identified encroachers, and a comprehensive action plan for protection of the water body in future. The matter is posted for further hearing on 06.02.2026, and timely compliance is essential to avoid adverse observations by the Hon'ble Tribunal.

Accordingly, the matter has been examined in detail with reference to the available records, including File No. E1/10244/2009, and based on a joint field inspection conducted from 30.11.2024 to 06.12.2024 by officials of the Irrigation, Revenue (Survey), and Municipal Departments.

On examination of records, it is noticed that the issue of encroachments in Kodad Pedda Cheruvu was raised prior to 2010, and a survey conducted during that period revealed illegal constructions in the Shikam and Full Tank Level (FTL) areas. Kodad Pedda Cheruvu spreads over Kodad, Ananthagiri, and Khanapuram villages of Kodad Mandal and has been under the control of the Irrigation Department since inception. The total extent of the tank is Ac. 727.1650 gts, with a storage capacity of 140.11 Million Cubic Feet. The Full Tank Level (FTL) is 354.25 ft (MSL), Maximum Water Level (MWL) is 357.25 ft, Revetment Level is 358.25 ft, and Bund Level is 362.00 ft.

As per Sethwar, Shikam land measuring Ac. 413.27 gts in Sy. No.145 was examined with reference to File No. E1/10244/2009 and Tahsildar File No. C/5932/2010. An enquiry conducted during 2009-2010 identified 53 illegal structures covering an extent of 0.3175 gts (3,894 Sq. Yards), which were verified and found to exist on the ground. During the recent joint survey, 8 additional illegal structures were noticed, which were constructed after 2010. Further, agricultural cultivation to an extent of Ac. 15.04 gts is continuing in the Shikam area. With regard to Assigned Land falling within the Shikam area, it is noticed that 23 assignees/legal heirs are cultivating an extent of Ac. 16.3050 gts in Sy. Nos. 104, 105, 118, 1027, and 75 of

Kodad, Ananthagiri, and Khanapuram villages. No structures or plots were found in these areas during the recent survey.

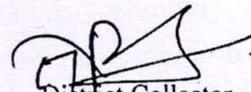
Further, Inam land measuring Ac. 34.32 gts forms part of the Shikam area, of which Ac. 6.21 gts is cultivated during the dry season and the remaining land remains submerged. In Sy. Nos. 1064 and 1065 of Kodad Village, 47 illegal structures existed prior to 2010 and 8 additional structures were constructed after 2010, making a total of 55 structures covering an extent of 17,029 Sq. Yards. As per 2010 data, Patta land measuring Ac. 121.36 gts also lies within the tank area, of which Ac. 51.1250 gts is under dry season cultivation. In Sy. Nos. 3, 1061, 1062, 1063, and 1067 of Kodad Village, 219 illegal structures existed prior to 2010 and 37 additional structures were constructed after 2010, making a total of 256 structures covering 39,928 Sq. Yards. Thus, in Kodad Village, 319 structures existed prior to 2010 and 53 structures were constructed after 2010, totalling 372 structures covering 61,776 Sq. Yards.

Further the Municipal Commissioner, Kodad, has reported that some of the 319 houses existing prior to 2010 had permissions and house numbers issued by the erstwhile Gram Panchayat. The 53 houses constructed after 2010 were raised without permission from the Municipality, out of which 42 houses were assigned house numbers and are paying property tax, while 11 houses do not have house numbers. Many of these structures belong to BPL category persons and have been provided with internal CC roads, electricity, water supply, and drainage facilities. None of these structures were regularized under G.O. Ms. No. 166, G.O. Ms. Nos. 58 & 59, Indiramma Housing Scheme, or the 2BHK Housing Scheme. Based on the orders of the Hon'ble NGT dated 28.08.2023, the Irrigation Department requested the Revenue Authorities on 03.10.2023 to initiate eviction proceedings under the Telangana Land Encroachment Act. As directed by the District Collector, a comprehensive joint survey was conducted and notices were issued to the encroachers on 27.12.2025, informing them that illegal encroachment amounts to criminal trespass. However, the eviction process is presently delayed due to the conduct of Gram Panchayat and Municipal Elections, as per the notifications issued by the Telangana State Election Commission.

In view of the above factual position, and based on the reports submitted by the Revenue Divisional Officer, Kodad, and the Superintending Engineer, Irrigation Circle, Kodad, the matter has been submitted by the District Collector, Suryapet, for apprising the Hon'ble National Green Tribunal (South Zone), Chennai, of the present status and to seek adjournment, if considered appropriate, under the prevailing circumstances.

Hence submitted for favour of information and further orders.

Place: Suryapet
Date: 05.02.2026


District Collector,
Suryapet.

GOVERNMENT OF TELANGANA
OFFICE OF THE REVENUE DIVISIONAL OFFICER:: KODAD DIVISION

From:
Ch.Suryanarayana,
Revenue Divisional Officer,
Kodad.

To:
The District Collector,
Suryapet District

Lr No E/954/2020
Sir,

Dt: 05.02.2026

Sub: NGT Case-Suryapet District- Kodad Division- Peddacheruvu Tank-
Illegal encroachments-completion of the survey at Peddacheruvu Tank -
Enquiry conducted on Pedda Chruvu Tank- Report Submitted - Reg

Ref: The District Collector, Suryapet Lr No C5/195/2023 Dt: 14.11.2024

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I invite kind attention to the subject and references cited, it has been directed to submit the detailed report in connection the with the NGT case, during the review meeting held on 22.11.2024 with officers from Irrigation, AD&SLR, and RDO Kodad, on the orders issued in OA No 125/2023, addressing the queries raised by the National Green Tribunal, Chennai.

In this regard, it is submitted that, matter has been examined thoroughly with reference to the available record and file No E1/10244/2009 and filed inspection conducted with DEE irrigation, survey, Municipality and other officials.

It is submitted that, on perusal of the connected file E1/10244/2009 it is noticed that, encroachment issue was raised before 2010 and a survey was conducted at that time with respect to the Pedda Cheruvu Kodad, few constructions were raised illegally by the local people in the Shikam & Full Tank Level

Further, it is submitted that, the Pedda Cheruvu is spread over in the (3) Revenue villages 1) Kodad , 2) Ananthagiri 3) Khanapuram Village of Kdoad Mandal and it is being maintained and controlled by irrigation department since from inception. The total area of Kodad Pedda Cheruvu is Ac 727.1650 gts. The capacity of the Tank as per the irrigation sources as follows

i)	Storage Capacity	:	140.11 Million Cubic feet
ii)	Full tank level	:	354.25 feet(From sea level)
iii)	Maximum Water level	:	357.25 Fts
iv)	Tank Revetment level	:	358.25 Fts
v)	Tank Bund level	:	362.00 Fts

I. Sy No 145 - Shikam Land:

As per the Sethwar, Shikam Land is recorded as Ac 413.27 gts with Sy. No.145. on perusal of the File No E1/10244/2009 and the corresponding Tahsildar File No C/5932/2010 it is observed that, previously on the direction of District Collector, Nalgonda E1/10244/2009 Dt: 21.10.2009 an enquiry was conducted by the Special

Dy Collector, LA Stage -II, Unit -III Suryapet and he has submitted his report in the year 2010 which discloses that, (53) constructions were identified to be the illegal structures raised without permission in Shikham Area in an extent of 0.3175 gts. The list of constructions (53) obtained from previous file has been verified in the field and tallied with

the Structures on the ground.

It is also submitted that, during the recent survey conducted from 30.11.2024 to 06.12.2024 with departments concerned, it is noticed that, (08) new structures were constructed illegally, apart from the number of structures identified as constructed before 2010, noticed from the above files. With respect to the agriculture land falling in Sikham Area, it is submitted that the formers are cultivating the agriculture land to an extent of Ac 15.04 gts in Sy No 145 at present also

The details are shown below.

Sl No	Name of the Village	Before 2010 Structure & plots constructed		After 2010 Structure & plots constructed		Total Structures & plots noticed till date	
		No of structures	Extent Sq Yards	No	Extent Sq Yards	No	Extent Sq Yards
1	2	3	4	5	6	7	8 (7+4)
1	Kodad	53	3894 (0.3150)	8	925	61	4819
2	Aananthagiri	-	-	-	-	-	-
3	Khanapuram	-	-	-	-	-	-
	TOTAL	53	3894	8	4819	61	4819

II. Assigned Land:

Further, it is submitted that, with regard to assigned land coming under Sikham area, it is noticed that, the (23) persons of assignees/legal Hairs are cultivating an extent of Ac: 16.35 Gts of land in Survey Nos. 104, 105, 118, 1027, and 75, pertaining to Kodad, Aananthagiri, and Kanapuram villages, respectively. It is also submitted that during the recent field survey conducted it is revealed that there are no structures or plots found within these areas.

Sl No	Name of the Village	Before 2010 Cultivation		After 2010 Cultivation		Structure & plots covered in Assigned land	
		No	Extent	No	Extent	No	Extent
1	2	3	4	5	6	7	8
1	Kodad	1	06.16	3	06.16	-	-
2	Aananthagiri	18	10.01	18	10.01	-	-
3	Khanapuram	02	0.1350	02	0.1350	-	-
	Total	21	16.3050	23	16.3050		

II. Inam Land:

It is submitted that, the Shikham land also covers the Agricultural Inam land to an extent of Ac 34.32 gts is spread over in three village of Kodad, Aananthagiri, and Khanapuram and part of this land to extent of 6.21 gts is being cultivated by the farmers during the dry season and the rest of the land is submerged in the Tank.

It is also submitted that, 47 structures were identified as the illegal structures raised without permission in Sy. Nos. 1064 and 1065 of Kodad Village. (37) number of structures were existing at present as ascertained from previous data, it has been verified in the field and the same was tallied with Structures on the ground. Apart from the above structures, it is noticed that, (08) structures were additionally constructed illegally since 2010

The details are as follows:

Sl No	Name of the Village	Cultivation covered				Structure & plots Constructed				Total Structures & plots constructed	
		Before 2010		After 2010		Before 2010		After 2010		Structures	Extent
		No	Extent	No	Extent	Structure	Extent	Structure	Extent		
1	2	3	4	5	6	7	8	9	10	11=(7+9)	12=(8+10)
1	Kodad	1	3.26	1	3.26	47	16013	8	1016	55	17029 Sq Yards
2	Khanapuram	1	2.35	1	2.35	-	-	-	-	-	-
	Total	2	6.21	2	6.21	47	16013	8	1016	55	17029

IV. Patta Land:

The data pertains to 2010, the Shikham land also covers the Agricultural patta land to an extent of Ac 121.36 gts is spread over in three village of Kodad, Ananthagiri, and Khanapuram and part of this land to extent of 51.1250gts is being cultivated by the farmers/ legal Hairs during the dry season and the rest of the land is submerged in the Tank

It is also submitted that, 219 structures were identified as the illegal structures raised without permission in Sy.Nos. 3, 1061, 1062, 1063 and 1067 of Kodad Village. (219) number of structures were existing at present as ascertained from previous data, it has been verified in the field and the same was tallied with Structures on the ground. Apart from the above structures, it is noticed that, (37) structures were additionally constructed illegally since 2010.

Sl No	Name of the Village	Cultivation covered				Structure & plots constructed				Total Structure & plots constructed	
		Before 2010		After 2010		Before 2010		After 2010		Structure	Extent
		No	Extent	No	Extent	Stru cture	Extent	Stru cture	Extent		
1	2	3	4	5	6	7	8	9	10	11(7+9)	12(8+10)
1	Kodad	11	23.13	16	23.13	219	34592	37	5336	256	39928
2	Ananthagiri	11	10.14	13	10.14	-	-	-	-	-	-
3	Khanapuram	10	17.255	13	17.255	-	-	-	-	-	-
	Total	32	51.1250	42	51.1250	219	34592	37	5336	256	39928

ABSTRACT

Sl. No	Name of the Village	Sy. No	Classi fication	Structure & plots constructed				Difference Structure & plots constructed	
				Before 2010		After 2010		Structure & plots	Extent In Sq
				Structure & plots	Extent In Sq	Structure & plots	Extent In Sq		
1	2	3		4	5	6	7	8=(4+6)	9=(5+7)
1	Kodad	145	Shikam	53	3894	8	925	61	4819
		1064 & 1065	Inam Land	47	16013	8	1016	55	17029
		3, 1061, 1062, 1063, 1067	Patta Land	219	34592	37	5336	256	39928
	Total			319	54499	53	7277	372	61776

Further, the Municipal Commissioner, Kodad has submitted a report stating that, 319 houses existed in Kodad Pedda cheruvu before 2010. It is notices that some of the

Houses had construction permit/allow and House numbers from erstwhile Grampanchayat. The remaining (53) individuals constructed houses gradually from 2010 to 2021, those 53 houses were built without any permission from Kodad Municipality. Wherein 42 houses have house Numbers from office and paying property taxes also and 11 houses not have any house numbers. Construction were raised illegally with the 200 Sq-yards by the local people in the Shikam and Full Tank Level.

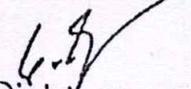
During the field enquiry, it is noticed that, (35) small to medium structures were constructed by the individuals belongs to the BPL category. It is also submitted that, the structures were covered with internal CC roads, electricity connections water supply pipelines and drainage facilities.

Based on the Survey and the Municipal Commissioner, Kodad report, it has been revealed that 319 houses existed in Kodad Pedda Cheruvu prior to 2010 and (53) structures were constructed after 2010 without permission. Further, these structures were not regularized under G.O. Ms. No. 166, G.O. Ms. No. 58, 59, or Indiramma Houses or 2BHK schemes.

In complains to the instructions individual notices issued on 27.12.2025 to the encroachers. In this connection I submit that government of Telangana state notified to conduct Grampanchayat elections and municipal elections in the state and the officers are busy with preparation of electro rolls and publications of polling satiations.

Hence I request the District Collector kindly to appraise the above facts to the honourable court kindly to adjourn the case under the circumstances submitted above.

Yours faithfully.


Revenue Divisional Officer

Kodad